

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.113
IA-1754/2020
IN
IB-976(ND)/2019

IN THE MATTER OF:

M/s. Pee Jay Finajnce Company ltd
Vs.
M/s. V S Matrix Pvt. Ltd.

...FINANCIAL CREDITOR

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 02.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Sanjay Kumar Singh, Advocate
For the Respondent/CD : Ms. Sonia Malhotra kumar, Adv. R-4 to 6,
For the RP : Mr. Akhilesh, Advocate

ORDER

IA-1754/2020:-

Counsel for the Applicant is present. Counsel for the Respondent No.1 is present. No representation on behalf of the Respondent No. 2 & 7. Counsel for the Respondent No.3 is present. Counsel for the Respondent No.4 to 6 is present. The counsel for the Applicant is directed to serve fresh notice to Respondent Nos. 2 & 7. The Counsel for the Respondent Nos. 3, 4 to 6 are directed to file reply on receiving the copy of the Application from the counsel for the Applicant.

List the matter on 18th March, 2021.

— sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)